Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu *****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 2602 -JK (LD) of 2025 DATED:- 05 - 03 - 2025

Sanction is hereby accorded to the appointment of Ms. Kailash Devi, JKAS, Assistant Commissioner(R), Relief Organization, J&K, as Officer In-charge (OIC) Litigation in WP(C) No. 2231/2024 titled Nizam Din and others Vs. UT of J&K and others including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated:- 05.03.2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.

- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
- 4. Registrar General, J&K High Court, Jammu/Srinagar.
- 5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K Ladakh.
- 6. Secretary to Government, Department of DMRRR.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

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